

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 152 of 1999

Friday, this the 10th day of August, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Boby Varghese,
Law Assistant (Resigned),
The Directorate General of Mines Safety,
Southern Zone Office, Hyderabad
Now residing at Urumbath,
Ashokapuram, Alwaye.Applicant

[By Advocate Ms. Reshma TM for Mr. V. Premchand]

Versus

1. The Director General of Mines Safety,
Dhanbad - 826 001, State of Bihar.
2. The Director of Mines Safety,
Drawing & Disbursing Officer,
Southern Zone 10, Shanti Nagar,
Ist Main Road, Hyderabad - 500 028Respondents

[By Advocate Mr. R. Prasanth Kumar, ACGSC]

The application having been heard on 10-8-2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to direct the respondents to
disburse the arrears due under the enhanced pay as recommended
by the Vth Pay Commission with effect from 1-1-1996 to
30-9-1997 and the balance amount in the General Provident Fund
as on 30-9-1997 with interest at 18%.

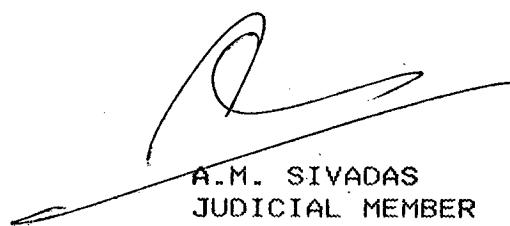
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2. When the OA was taken up, the learned counsel appearing for the applicant submitted that the reliefs sought in this application have been granted by the department subsequent to the filing of this OA and hence, the OA has become infructuous.

3. Accordingly, the Original Application is dismissed as infructuous. No costs.

Friday, this the 10th day of August, 2001



A.M. SIVADAS
JUDICIAL MEMBER

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